

11.27 hrs.

PAPERS LAID ON THE TABLE

REPORT OF C.A.G. OF INDIA ON UNION GOVT. (CIVIL) REVENUE RECEIPTS, 1970-71 AND NOTIFICATIONS UNDER CUSTOMS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India on Union Government (Civil) Revenue Receipts, for the year 1970-71, under article 151 (1) of the Constitution. [Placed in library. See No. LT-3599/72.]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 382(E) and G.S.R. 383 (E) published in Gazette of India dated the 19th August, 1972 with an explanatory memorandum.
  - (ii) The Transfer of Residence (Amendment) Rules, 1972, published in Notifications No. G.S.R. 1003 in Gazette of India dated the 19th August, 1972 together with an explanatory memorandum.
  - (iii) G.S.R. 1004 and G.S.R. 1005 published in Gazette of India dated the 19th August, 1972 together with an explanatory memorandum. [Placed in library. See No. LT-3600/72.]
- (3) A copy of Notification No. G.S.R. 961 (Hindi and English versions) published in Gazette of India dated the 12th August, 1972, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in library. See No. LT-3601/72.]

STATEMENT SHOWING ACTION TAKEN ON RECOMMENDATIONS MADE IN PART II OF REPORT OF COMMITTEE ON BROADCASTING AND INFORMATION MEDIA

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR

SINHA): I beg to lay on the Table a statement (Hindi and English versions) showing action taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication'. [Placed in library. See No. LT-3602/72.]

DOCK WORKERS (REGULATION OF EMPLOYMENT) AMENDMENT RULES, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 2043 in Gazette of India dated the 5th August, 1972, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in library. See No. LT-3603/72.]

REPORT OF COMMITTEE TO REVIEW WORKING OF NATIONAL AKADEMIES AND I.C.C.R.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

- (1) A copy of the Report of the Committee appointed to review the working of the National Academies and the Indian Council for Cultural Relations.
- (2) A statement explaining the reasons for not laying the Hindi version of the above Report simultaneously. [Placed in library. See No. LT-3604/72.]

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MÖHSIN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1972, published in Notification No. G.S.R. 377(E) in Gazette of India dated the 17th August, 1972.
- (2) The Fourteenth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 378 (E) in Gazette of India dated the 17th August, 1972.